

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSPetition(s) for Special Leave to Appeal (Cr1.) No(s).8044/2024

(Arising out of impugned final judgment and order dated 12-02-2024 in CRLMB No.123/2024 passed by the High Court of Delhi at New Delhi)

THE STATE NCT OF DELHI

Petitioner(s)

VERSUS

AMIT SHUKLA

Respondent(s)

(IA No.131304/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(Cr1.) No. 8082/2024 (II-C)

(IA No.131858/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Cr1.) No. 8090/2024 (II-C)

(FOR ADMISSION and I.R. and IA No.131966/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Cr1.) No. 8108/2024 (II-C)

(IA No.132256/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 08-07-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Suryaprakash V Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Ms. Vidya Vijayasingh Pawar, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Sabarish Subramanian, Adv.
Mr. Vivek Gurnani, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

SLP(Cr1.) Nos. 8044, 8082, 8090 and 8108 of 2024

Tag alongwith SLP (Cr1.) Diary No.13692 of 2024 (SLP (Cr1.) Nos.5823-5826 of 2024), as prayed for by the learned A.S.G., Mr. Raju.

**(RAVI ARORA)
COURT MASTER (SH)**

**(MAMTA RAWAT)
COURT MASTER (NSH)**